

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH
HYDERABAD**

OA/020/14/2019

Dated: 07.01.2019

BETWEEN

Polagani Umamaheswari,
W/o. M. Venkaiah,
Aged about 34 years, Occ: Nurse (Contract),
R/o. D.No.1-143, Eluru Kalava Katta,
Hanuman Nagar, Ramavarappadu Post,
Vijayawada Rural Mandal,
Krishna District,
Andhra Pradesh ò 521 108.

.... Applicant

AND

1. Union of India rep. by
The General Manager,
South Central Railway,
Rail Nilayam,
Secunderabad.
2. Chief Personal Officer,
South Central Railway,
Rail Nilayam,
Secunderabad.
3. The Chief Medical Superintendent,
South Central Railway,
Vijayawada Division,
Railway Hospital,
Vijayawada, Krishna District.
4. The Divisional Railway Manager,
South Central Railway,
Vijayawada Division,
Vijayawada, Krishna District, A.P.

....Respondents

Counsel for the Applicant : Mr. M.C. Jacob
Counsel for the Respondents : Mr. N. Srinatha Rao,
SC for Railways

CORAM :

Hon'ble Mr. Justice R. Kantha Rao, Judl. Member
Hon'ble Mrs. Naini Jayaseelan, Admn. Member

ORAL ORDER

(Per Hon'ble Mr. Justice R. Kantha Rao, Judl. Member)

Heard Mr. M.C. Jacob learned counsel appearing for the applicant and Mr. N. Srinatha Rao, learned Standing Counsel for the respondents.

2. The applicant is a contract employee engaged by the Railways. He was dis-engaged with effect from 30.06.2018. Subsequently a letter was issued by the Railway Board dated 17.01.2018 extending the contract services up to 30.06.2019 and powers were given to DRMs for Divisions and CWMs for Workshops to re-engage the contract employees. It is submitted by the learned counsel for the applicant that except in Vijayawada Division, in other Divisions the contract employees whose services were terminated, were re-engaged. Learned counsel further submits that the department has taken a decision to fill up the vacancies which arose after termination of contract employees with retired employees on contract basis but retired employees were not willing to accept contract employment.

3. Under these circumstances, we dispose of the OA with a direction to the respondents to consider the case of the applicant in the light of Railway Board's letter dated 17.01.2018 and take a decision about the re-engagement

of the applicant and pass appropriate order within a period of four weeks from the date of receipt of a copy of this order.

4. With the above direction, the OA is disposed of at admission stage, without going into the merits of the case. No order as to costs.

(NAINI JAYASEELAN)
ADMN. MEMBER

(JUSTICE R. KANTHA RAO)
JUDL. MEMBER

pv